

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 307 OF 2006

STATE OF MAHARASHTRA

.....

APPELLANT

VERSUS

WAMAN

.....

RESPONDENT

O R D E R

The High Court on a re-appraisal of the evidence in the peculiar facts of the case and that too in a criminal revision petition has reversed the judgment of the Courts below and recorded an acquittal in respect to the respondent on the finding that there was no evidence to show that he had been entrusted with the cash or that he had been given the additional charge of Sub-Post Master.

We, accordingly, find no merit in the appeal which is dismissed.

JUDGMENT

J

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[HARJIT SINGH BEDI]

J

.....

[CHANDRAMAULI KR. PRASAD]

NEW DELHI
OCTOBER 28, 2010.